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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 156/9/NCLT/AHM/2017



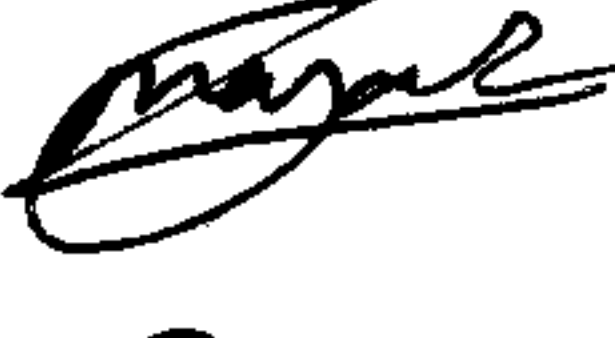

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017**

Name of the Company: Narmada Construction (Indore) Pvt Ltd.
V/s.
Agroh Infrastructure Developer Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ADITYA MEWARA	Advocate	Petitioner's Company	
2.	ALOK KRISHNA AGARWAL	Adv.	Respondent- Company	
3.	MAYANK BUGHANI	Adv.	Respondent- Company	
4.	Swapnesh Garg	Adv.	Respondent	

ORDER

Learned Advocate Mr. Aditya Mewara present for Operational Creditor/Petitioner.
Learned Advocate Mr. Alok Krishna Agarwal with Learned Advocate Mr. Mayank Bughani with Learned Advocate Mr. Swapnesh Garg present for Respondent.

Learned Advocate Mr. Alok Krishna Agarwal filed Vakalatnama for Respondent.

Learned Counsel appearing for Respondent represented that copy of petition served on him is not talling with petition filed before this authority.

Petitioner not filed proof of service of date of hearing.

Petitioner is directed to serve copy of petition on Respondent today itself and file proof of service.

List the matter on 27.11.2017 for objection of Respondent, if any and for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 16th day of November, 2017.